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পঞ্জীভুক্ত নম্বৰ—ক-12

Registered No.—A-12



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सत्यमेव जयते

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃক দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 97, দিশপুৰ, বৃহস্পতিবাৰ, 23 চেপ্তেম্বৰ, 1976, 1 আশ্বিন 1898 শক
No. 97, Dispur, Thursday, 23rd September, 1976, 1st Asvina
1898 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATIONS

The 20th September 1976

No.LJL. 31/76/3.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XV OF 1976

(Received the assent of the Governor on the 16th September, 1976)

THE ASSAM LIQUOR PROHIBITION
(AMENDMENT) ACT, 1976

An

Act

further to amend the Assam Liquor Prohibition Act, 1952.

Preamble. Whereas it is expedient further to amend the Assam Liquor Prohibition Act, 1952, hereinafter called the principal Act in the manner ^{Assam Act I of 1953.} hereinafter appearing ;

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Liquor Prohibition (Amendment) Act, 1976.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Insertion of a new section after Section 3 of the Assam Act I of 1953.

2. After Section 3 of the principal Act the following shall be inserted as Section 3A, namely :—

“3A. No persons shall —

(1) publish or display advertisement of liquor or of any preparation fit for use as intoxicating liquor, in the News papers, Periodicals, Journals, Hoardings, Banners, etc., printed and published in and from that area ;

(2) import/possess any News paper, Journal, Preriodical, etc., if they contain advertisement of liquor or of any preparation fit for use as intoxicating liquor.”

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.